

(33)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 1046/95

Date of Order: 5-9-95

Between:

V.Yadagiri.

... Applicant

and

1. The Sub Divisional Officer,
Telecommunication,
Kothagudem.
2. ~~Telecommunication~~ District Manager, Khammam
3. The Chief General Manager, ~~Telecommunication~~
Doorsanchar Bhavan, Hyderabad.

Respondents.

For the Applicant :- Mr. K.Venkateswar Rao, Advocate

For the Respondents: Mr. K.Ramulu, Addl.CGSC.
~~XXXXXXXXXXXX~~

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN
A.B.GORTHI.
THE HON'BLE MR.~~XXXXXXXXXXXX~~ : MEMBER(ADMN)

O.A.No.1046/95

Date of decision: 5-9-1995.

JUDGEMENT

1. As per the Hon'ble Sri A.B.Gorthi, Member (A) I

Heard learned counsel for both the parties.

2. The applicant states that he was initially engaged as casual mazdoor under the control of respondents on 9.7.86 and he ~~worked till~~ 30.12.86. He was again engaged on 1.9.88 and thereafter he was continuously worked till 31.1.93 during which period he served for about 1600 days as casual mazdoor. The respondents, however, stopped taking any work from him w.e.f. 1-2-93. Hence this O.A. with a prayer for a direction to the respondents to reengage him as casual mazdoor with consequential benefits.

3. The learned standing counsel for the respondents states that the respondents would verify the details of the work furnished by the applicant in Annexure-A1 to the O.A. and if the same is found to be genuine, they would consider the case of the applicant for reengagement.

4. In view of the above, the O.A. is disposed of with the consent of the learned counsel for both the parties at the admission stage itself with the following directions to the respondents:

(i) The respondents would verify the details of work rendered by the applicant as shown in the O.A. If the details are found to be correct, they would consider his case for

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reengagement, if there is work and in preference to freshers and others who rendered lesser number of days of service as casual mazdoor. For this purpose, no casual labour presently engaged will be retrenched.

(ii) The case of the applicant will be considered for grant of temporary status and regularisation in accordance with the extant scheme/instructions.

5. The O.A. is ordered accordingly with no order as to costs. /

transcript 65
(A.B. Gorthi)
Member (A)

Neeladri Rao
(V. Neeladri Rao)
Vice Chairman

Dated 5th Sept. 1995
Open Court Dictation

Arshu
Deputy Registrar (J) CC

kmv
To

1. The Sub Divisional Officer, Telecommunication, Kothagudem.
2. The Telecom District Manager, Khammam.
3. The Chief General Manager, Telecommunication, Doorsanchar Bhavan, Hyderabad.
4. One copy to Mr. K. Venkateswar Rao, Advocate, CAT. Hyd.
5. One copy to Mr. K. Ramulu, Addl. CGSC. CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

pvm

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI PRO
VICE-CHAIRMAN

and

A.B.Goswami

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

DATED:- 5-9-1995.

ORDER/JUDGMENT.

M.A./R.A/C.A.No.

in

O.A.No. 1046/95.

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

pvm.

